

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 192 OF 2019

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited **...Appellant(s)**

Versus

GVK Power (Goindwal Sahib) Limited & Anr. **...Respondent (s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali Manikala
Mr. Yashaswi Kant for R-1

Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-2

ORDER

Heard Mr. M. G. Ramachandran, learned senior counsel for the Appellant and Mr. Amit Kapur, learned counsel for Respondent No. 1 for some time.

Respondent No. 2 – Commission is directed to produce the entire records pertaining to Petition No. 68 of 2017 between *GVK Power (Goindwal Sahib) Ltd.* versus *PSPCL* disposed of on 06.03.2019, within 10 days, i.e. on or before 10.08.2019. If records are produced, the same may be inspected by both the parties in the presence of officials of the Tribunal either on 13.08.2019 or 14.08.2019.

List the matter for further hearing on **19.08.2019**.

**(S.D. Dubey)
Technical Member**

tpd/ss

**(Justice Manjula Chellur)
Chairperson**